

12.00 hrs.

RE: ADJOURNMENT MOTION
(Interruptions)**

MR. SPEAKER: Whatever is said without my permission will not be recorded.

श्री हरिकेश बहादुर (गोरखपुर) :
उड़ीसा में एक पत्रकार के साथ घोर
अत्याचार हुआ है...

अध्यक्ष महोदय : हरिकेश जी, आप
तो सज्जन आदमी हैं, पढ़कर नहीं आते ?
(Interruptions)

श्री राम बिलास पासवान (हाजी-
पुर) : गुजरात में हरिजनों पर हो रहे
अत्याचार के बारे में मैंने ऐडजर्नमेंट मोशन
दिया है..

अध्यक्ष महोदय : मैंने एलाऊ नहीं
किया। जो बहस चल रही है इस पर
बोलिए।

(Interruptions)

श्री राम बिलास पासवान : अध्यक्ष
महोदय, आप देख रहे हैं कि वहां कांस्टी-
ट्यूशनली किये गए आरक्षण के विरोध
में आन्दोलन इतना तेज हो गया है...

अध्यक्ष महोदय : मैंने परसों एलाऊ
किया था और आप को पता भी है कि
इस पर एडजर्नमेंट मोशन अब एलाऊ
नहीं हो सकता। आप प्रेसीडेंट्स ऐंड्रेस पर
हो रही बहस में बोलिए। फिर कोई
बात होगी तो देखेंगे।

(Interruptions)**

MR. SPEAKER: No discussion
here. Not allowed.

(Interruptions)**

MR. SPEAKER: I have not allowed
you Mr. Nadar. Nothing to go on
record.

(Interruptions)

MR. SPEAKER: Irrelevant. Not
allowed. I have not allowed you.
Mr. Nadar, you are supposed to be
the Leader of your Group. Nothing
is going on record whatever you may
say.

(Interruptions)

No, not allowed.

श्री रामावतार शास्त्री (पटना) :
अध्यक्ष महोदय, मैं आप से एक निवेदन
बार-बार कर चुका हूँ। जमशेदपुर में
स्थिति इतनी भयंकर....

MR. SPEAKER: Not allowed.
करेंगे। मैंने काटा तो नहीं उस को।
मैंने डिसएलाऊ तो नहीं किया।

Your can come to my chamber and
discuss it. This is not the forum.
I have got it in my mind.

आप चिन्ता मत कीजिए।

(Interruptions)**

MR. SPEAKER: Not allowed.
Mr. Stephen.

12.02 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORTS OF THE HINDUSTAN
TELEPRINTERS LTD. MADRAS FOR 1979-80
AND INDIAN TELEPHONE INDUSTRIES
LTD. BANGALORE FOR 1979-80.
THE MINISTER OF COMMUNI-
CATIONS (SHRI C. M. STEPHEN):

I beg to lay on the Table a copy each
of the following Reports (Hindi ††
version) under sub-section (1) of sec-
tion 619A of the Companies Act,
1956:—

- (1) Annual Report of the Hindustan
Teleprinters Limited, Madras,
for the year 1979-80 along with
the Audited Accounts and the
comments of the comptroller
Auditor General thereon

**Not recorded.

††English version of the Reports and Hindi and English version of the
Review by Government were laid the Table on the 15th December, 1980.

- (2) Annual Report of the India Telephone Industries Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thehon. [Placed in Library. See No. 1863/81].

12.03 hrs.

QUESTION OF PRIVILEGE

(Interruptions)

MR. SPEAKER: He is supposed to be the Leader of the Group. This is not the Parliamentary way of doing things. You should not have done this, please. This is not in the decorum of the House.

SHRI GEORGE FERNANDES (Muzaffarpur): Regarding the railway budget

MR. SPEAKER: I have sent you a reply.

SHRI GEORGE FERNANDES: A certain document has come to me.

MR. SPEAKER: I am not going to discuss it, I have told you that I have gone through the precedents and I have gone through all the things and then I have decided.

SHRI GEORGE FERNANDES: I will bow to your decision. I only want to know....

(Interruptions)**

MR. SPEAKER: I have not allowed you, Mr. Nadar. Whatever is said without the permission of the Chair is irrelevant.

SHRI GEORGE FERNANDES: Sir, I bow to your decision but the point is that the answer which has come

MR. SPEAKER: I have gone through all the records. If you like I will read out my observations.

I have to inform the House that Shri George Fernandes, M. P., give notice of a question of privilege on 20 February, 1981, against the Minister of Railways (Shri Kedar Pande) regarding alleged leakage of the Railway Budget presented to the House on 19 February, 1981. According to Shri Fernandes the Railway Budget was leaked out and the main features of the budget proposals were 'produced near verbatim in the Business Standard of Calcutta, in its issue dated 19 February, 1981, with a date line of 18 February, 1981.

The matter was referred to the Minister of Railways under my directions. The Minister of Railways in their reply dated 20 February, 1981 which has the approval of the Minister of Railways have stated *inter alia* that "The indication given is that a flat 15 per cent surcharge is likely on the existing fare and freight rates. It will be noted from the Budget Speech that, in so far as passenger traffic is concerned, this 15 per cent surcharge is proposed to be levied only on travel by air-conditioned first class and not on travel by other classes for which lower scale of surcharge, on varying scale has been proposed. For first class this is 12.5 per cent and for A.C. Chair car and Second Class it is 10 per cent with exemption for journeys upto 150 Kms. in Second class ordinary. In so far as freight traffic is concerned the Budget proposal does propose a flat 15 per cent surcharge. However, it is pertinent to mention here that in the 1980-81 Budget speech, delivered on 16th June, 1980 also the levy of a flat 15 per cent surcharge had been proposed. As such, the indication, under comment, can at best be termed as an intelligent guess. The fare structure for suburban traffic has